

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 274/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Setting up of 1500 MW ISTS connected Solar PV Power Projects (Solar-1) anywhere in India under Tariff Based Competitive Bidding.

Petitioner : SJVN Limited (SJVN)

Respondents : JSW Neo Energy Limited & Ors.

Date of Hearing : **23.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties present : Shri Adarsh Tripathi, Advocate, SJVN
Shri Ajitesh Garg, Advocate, SJVN
Shri Vikram Singh Baid, Advocate, SJVN
Shri Pramod Behra, SJVN
Shri Manoj Charan, SJVN
Shri Nitish Gupta, Advocate, FSPL
Ms. Nipun Sharma, Advocate, FSPL
Shri Deepak Thakur, Advocate, FSPL

Record of Proceedings

The matter was called for a virtual hearing.

2. At the outset, the learned counsel for the Petitioner, SJVN, submitted that an affidavit had been filed by the Petitioner furnishing requisite information in compliance with the directions of the Commission vide Record of Proceedings for the hearing dated 5.9.2024. Learned counsel further submitted that the Petitioner had filed its rejoinder on 5.10.2024 to the reply filed by Respondent No. 3, Furies Solren Private Limited (FSPL). Learned counsel highlighted an urgency in the matter as the time limit of the 120 days for the adoption of the tariff, as prescribed under the Solar Guidelines dated 28.7.2023 issued by the Ministry of Power, is about to expire on 26.10.2024. Therefore, the learned counsel requested the Commission to expedite the proceedings in the matter.

3. Learned counsel for Respondent No.3, FSPL, submitted that the Respondent has filed the reply to the Petition on 27.9.2024 and the written note of submissions on 23.10.2024. Learned counsel further submitted that FSPL has no objection to the adoption of tariff in the matter. However, the learned counsel pointed out the discrepancy between the start date of the connectivity and the scheduled commissioning date of its solar project. In light of the same, the learned counsel sought liberty to file an appropriate Petition / initiate a proceeding at an appropriate stage or as and when directed by the Commission for the adjudication of the aforesaid dispute, bringing on record the relevant facts and documents in this regard.

4. Considering the submissions made by the learned counsels for the parties, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)